

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 20297/2026

[Arising out of impugned final judgment and order dated 05-01-2026 in WA No. 1060/2024 passed by the High Court of Karnataka at Bengaluru]

KIKKERI KRISHNA MURTHY

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(IA No. 222385/2026 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS

IA No. 222388/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 222389/2026 - EXEMPTION FROM FILING O.T.)

Date : 17-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Mohan V Katarki, Sr. Adv.
Mr. D.S. Jayaraj, Adv.
Mr. Sandesh R, Adv.
Mr. Hemant Kumar Sagar, Adv.
Mr. Ratnesh Kumar, Adv.
Mr. E. C. Vidya Sagar, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay in refiling is condoned.
2. We have heard Mr. Mohan V Katarki, learned senior counsel appearing for the petitioner.
3. We note that there has to be uniformity in the rendition of the State Anthem both with regard to the *raga* as well as with regard to the duration of the song.

4. In the circumstances, we do not find any reason to interfere with the impugned order. The Special Leave Petition is hence dismissed.
5. Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)